

SUPREME COURT OF INDIA

Janak Yadav

Vs.

State of Bihar

(Dr.A. S.Anand and S.B.Majmudar JJ.)

23.10.1996

ORDER

The Text below is only a summarized version of the order pronounced

On account of prejudice to accused HC can examine the accused whose statements s 313 Cr.P.C. was not recorded. Order of retrial of entire case is not justified.